

1	2	3	4
	11. Sikkim	5.00	2
	12. Uttar Pradesh	27.50	11
	Total	213.18	86
	Grand Total	610.38	263

Sale of Sub-Standard Salt

*114. PROF. MADHU DANDAVATE:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether iodised salt is provided in the country to prevent diseases like Goitre;

(b) if so, whether salt manufactured to IS-7224 and meeting the requirements of amended PFA Rules 1987 is expected to serve the purpose;

(c) if so, whether salt marketed by Tatas and Hindustan salt meet the standards fixed; and

(d) if not, the steps taken to stop the sale of sub-standard products and improve their quality to acceptable standards?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Information is being collected from the State Governments and will be laid on the table of the Sabha.

Child Labour

*115. SHRIMATI JAYANTI PATNAIK:
SHRI ANANTA PRASAD SETHI:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have formulated projects for the welfare and

rehabilitation of children based on plan of action mentioned in the Child Labour Policy;

(b) if so, the number of projects formulated or contemplated and the States where the projects are being implemented; and

(c) the funds sanctioned to different States so far to strengthen enforcement machinery in order to implement Child Labour (Prohibition and Regulation) Act, 1986?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) Yes, Sir.

(b) 10 Projects were initially contemplated under the National Child Labour Policy. Out of these, 8 projects have been formulated and sanctioned. These are being implemented at Sivakasi in Tamilnadu, Jaipur in Rajasthan, Moradabad, Ferozabad, Mirzapur-Bhadohi and Aligarh in Uttar Pradesh, Markapur in Andhra Pradesh and Mandasaur in Madhya Pradesh. The remaining two projects at Surat in Gujarat and in Jammu & Kashmir have not been formulated by the State Governments. Further, one additional project has been recently sanctioned at Jaggampet in Andhra Pradesh.

(c) Funds amounting to Rs. 43,062/- have been sanctioned to the States of A.P. and M.P. under the pilot scheme for strengthening the enforcement machinery for better implementation of labour laws relating to child and women workers.